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ARUNACHAL PRADESH
LEGISLATIVE ASSEMBLY SECRETARIAT
ITANAGAR

NOTIFICATION

The 28th August, 2018

No. LA/Bill-13/2018.—The following Bill introduced in the Arunachal Pradesh Legislative Assembly on the 28th August, 2018 is published under Rules 73 of the Rules of Procedure and Conduct of Business in Arunachal Pradesh Legislative Assembly for general information.

THE ARUNACHAL PRADESH (RE-ORGANISATION OF DISTRICTS) (AMENDMENT) BILL, 2018

(As introduced in the Legislative Assembly on 28th August, 2018)

A

BILL

further to amend the Arunachal Pradesh (Re-organisation of Districts) Act, 1980 (Act No. 3 of 1980).

BE it enacted by the Legislative Assembly of Arunachal Pradesh in the Sixty-ninth Year of the Republic of India as follows,-

1. (1) This Act may be called the Arunachal Pradesh (Re-Organisation of Districts) (Amendment) Act, 2018.	Short title and commencement.
(2) It shall come into force on such date as the State Government may, by notification in the Official Gazette appoint, except section 4 of this Act, which shall come into force at once. Different dates may be appointed for coming into force of different Administrative District.	
2. (1) In the Arunachal Pradesh (Re-Organisation of Districts) Act, 1980 (Act No. 3 of 1980) (hereinafter referred to as the principal Act), in section 3, in sub-section (2), for the words, figure and bracket, "sub-section (1) of this section" the words, figures and brackets, "sub-section (1) and (1A) of this section" shall be substituted".	Amendment of section 3.
(2) In the principal Act, after sub-section (1), the following section shall be inserted,-	

"(1A) On and from the date of coming into force of the Arunachal Pradesh (Re-Organisation of Districts) (Amendment) Act, 2018, so much of the areas comprising of the following administrative units under the existing East Kameng District, namely,-

- (i) Pakke-Kessang
- (ii) Sejusa
- (iii) Pijiriang
- (iv) Passa Valley and
- (v) Dissing Passo

shall be constituted as a separate administrative unit and be known by the name "PAKKE KESSANG DISTRICT" with District Headquarter at "LEMMI".

Amendment of section 5. 3. (1) In sub-section (2) of section 5 of the Arunachal Pradesh (Re-Organisation of Districts) Act, 1980, for the words, figure and bracket "sub-section (1), of this section", the words, figures and brackets "sub-section (1), (3), (4), (5), (6) (6A) and (7) of this section" shall be substituted.

(2) After sub-section (6) of the Principal Act, the following sub-section shall be inserted namely,-

"(6A) On and from the date of coming into force of the Arunachal Pradesh (Re-Organisation of Districts) (Amendment) Act, 2018, so much of the areas comprising of the following administrative units under the existing Lower Siang District, namely,-

- (i) Tirbin
- (ii) Basar
- (iii) Daring and
- (iv) Sago

shall be constituted as a separate administrative unit and be known as "LEPA-RADA DISTRICT" with District Headquarter at "BASAR".

(3) After sub-section (6A), the following section shall be inserted,-

"(7) On and from the date of coming into force of the Arunachal Pradesh (Re-Organisation of Districts) (Amendment) Act, 2018, so much of the areas comprising of the following administrative units under the existing West Siang District, namely,-

- (i) Mechuka
- (ii) Tato
- (iii) Pidi and
- (iv) Manigong

shall be constituted as a separate administrative unit and be known by the name of "SHI-YOMI DISTRICT" with District Headquarter at "TATO"

Amendment of sub-section (5) 4. In the principal Act, in section 5, in sub-section (5) for the words, "SIANG DISTRICT with its District Headquarter at Nyobo" appearing in the last line, the words, "SIANG DISTRICT with its District Headquarter at Boleng" shall be substituted.

Dated Itanagar,
the 28th August, 2018.

Kago Habung
Secretary (i/c),
Legislative Assembly,
Arunachal Pradesh,
Itanagar.